

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
CP-180ND/2023

IN THE MATTER OF:

Balveen Kaur

... **Applicant/Petitioner**

Versus

Glide Chem Pvt Ltd & Ors.

... **Respondent**

Under Section: 241-242 Comp. Act.

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Vipul Ganda, Adv., Ms. Snigdha Pal, Adv.,
Ms. Sakshi Rastogi, Adv.

For the Respondent : Adv. Arun Saxena, Adv. Rahul Kr Singh, Adv. Amit
Verma for R-1 to 5.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As prayed by the Ld. Counsel appearing for the Petitioner, 2 weeks time is granted for filing the rejoinder to the reply filed on behalf of the Respondent Nos. 1 to 5. There is no appearance on behalf of the Respondent Nos. 6 & 7. In the wake, the proceedings qua them are set ex-parte. The Respondent Nos. 8 & 9 are impleaded as Respondents in the matter. They are directed to be deleted from array of parties. The Petitioner shall file amended memo of parties within one week.

List the matter on 16.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)